

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'D' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No. 76/Del/2017  
Assessment Year : 2012-13**

**M/S JAINSONS WOVEN ART, Vs. ACIT, PANIPAT CIRCLE,  
BARSAT ROAD, PANIPAT  
BICHPARI CHOWK,  
PANIPAT – 132 103  
(PAN: AAHFJ4645H)**

**(Appellant)**

**(Respondent)**

Appellant by : None  
Respondent by : Sh. M. Baranwal, Sr. DR.

Date of hearing : **03.03.2021**  
Date of pronouncement : **03.03.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2012-13 is directed against the order of Learned CIT(A, Karnal.

2. None appeared on behalf of the assessee at the time of hearing before us. The assessee's Partner, Shri Vibhor Jain vide his letter dated 20.02.2021, has intimated the Tribunal that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under

consideration under the Vivad Se Vishwas Act, 2020 (in short 'the Act') and requested for withdrawal of the said appeal.

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing on 03<sup>rd</sup> March, 2021.

Sd/-  
**(KUL BHARAT)**  
**JUDICIAL MEMBER**

Sd/-  
**(G.S. PANNU)**  
**VICE PRESIDENT**

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar